

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 105
IB/339/ND/2020

IN THE MATTER OF:

Kunal Singh

... Applicant/Petitioner

Vs

Amerex Private Limited

... Respondent

Order under Section 9 of IBC.

Order delivered on 08.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Iswar Mohapatra, Adv.

For the Respondent :

ORDER

On 05.11.2020, last chance was given to file reply. Today none appeared for the Corporate Debtor neither reply is filed. Learned Counsel for the applicant states that no copy of reply is received. Corporate Debtor is proceeded ex-parte.

List for hearing on 04.01.2021.

Let, the copy of order be served to the Corporate Debtor by the Learned Counsel for the applicant.

After few matters, the Learned Counsel for the Corporate Debtor appeared and stated that they have already filed appearance and filed the reply yesterday and served the copy. Learned Counsel for the Corporate Debtor seeks to set aside the ex-parte order against the Corporate Debtor. We grant request as reply is already filed. Let the same be taken on record. Learned Counsel for the Corporate Debtor is directed to serve the copy of the reply to the Learned Counsel for the applicant. Rejoinder, if any, be filed within ten days with copy in advance to the other side.

List on 04.01.2021.

Sd/-

SUMITA PURKAYASTHA
MEMBER (T)

Sd/-

DR. DEEPTI MUKESH
MEMBER (J)

